

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 1
(IB)-189(PB)/2020

IN THE MATTER OF:

Megha Gupta & anr.

.... Petitioner

Vs.

Sikka Infrastructure Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.01.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):-

Mr. Nitin Kaushik, Adv.

For the respondent


Mr. Prakhar Singh, Mr. Sudeep Kr. S., Advs.

ORDER

For this application namely IB No. 189(PB)/2020 being covered under ordinance, since it is being said by somebody that Hon'ble the Supreme Court has already granted stay over the ordinance 2019 (No. 16 of 2019) published in the Gazette of India on 28.12.2019, if that is not the case these applicants can proceed in accordance with law on the next date of hearing, these parties shall comply with the ordinance within 30 days as mentioned under the aforesaid ordinance and mention this matter before 28.01.2020.

List the matter on 03.02.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)